

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

CP (CAA) No. 38/230/HDB/2023
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. Seshasuma Finvest Pvt Ltd (Transferor Company-1) and M/s. Sentini Softec Pvt Ltd (Transferor Company-2) and M/s. Sentini Technologies Pvt Ltd (Transferor Company-3) and M/s. Sentini Buildtech Pvt Ltd (Transferee Company) and their respective shareholders and creditors. **...Petitioner**

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Smt Kusum Yadav, Assistant RD from RD Office present physically.

Mr D Vasant Rao Meshram, from OL Office present physically.

No representation for the company petitioner.

Compliance to the report of the RD not filed. For filing compliance 10 days time is granted as a last chance. Call on 13.06.2024 and copy be served on the office of the RD. Final report shall be filed within 10 days thereafter.

Matter adjourned to 13.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)